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PART IV

Regulations, Orders, Notifications and Rules, of the Government of India, of the Government of Bihar, and of the High Court.
Papers extracted from the *Gazette of India* and Provincial Gazettes. Orders of Commandants of Volunteers Corps

HOME DEPARTMENT
NOTIFICATION*The 1st August 1944*

No. 3986-A.—The following notification, issued by the Government of India, Legislative Department, is republished for general information.

By order of the Governor
J. E. MAHER

*Chief Secretary to Government
New Delhi, 17th July 1944*

No. F.174/44-C & G.—In exercise of the powers conferred by sections 64 and 129A of the Government of India Act as set out in the Ninth Schedule to the Government of India Act, 1935, the Governor General in Council, with the sanction of the Secretary of State, is pleased to direct that the following further amendment shall be made in the Legislative Assembly Electoral Rules, namely:—

After the proviso to sub-rule (4) of rule 9 of the said Rules the following further proviso shall be added, namely:—

“ Provided further that the Governor General in Council may by a like notification direct that a fresh roll shall not be prepared upon the expiration of the said period, and when he so directs the roll shall continue in force until by a like notification he directs a fresh roll to be prepared.”

S. A. LAL

*Secretary to the Government of India*FINANCE DEPARTMENT
NOTIFICATION*The 2nd August 1944*

No. 5158-F.—The following notifications, issued by the Government of India in Finance Department, are republished for general information.

By order of the Governor
J. E. MAHER

*Chief Secretary to Government
Simla, 31st May 1944*

No. F. 22(17)-R. II/43—The following amendment by the Secretary of State for India is published for general information:—

“ The Secretary of State’s Services (General Provident Fund) Rules, 1943.

I, Leopold Charles Maurice Stennett Amery, One of His Majesty’s Principal Secretaries of State, in virtue of the powers conferred by section 247 (1) and section 250 (1) of the Government of India Act, 1935, hereby make, with the concurrence of my Advisers, the following amendment to the Secretary of State’s Services (General Provident Fund) Rules, 1943, namely:—

In line 3 of the second proviso to rule 6(2), delete the word “ emoluments ” and substitute the word “ pay ”.

Given under my hand this 24th day of April 1944.

L. S. AMERY

One of His Majesty’s Principal Secretaries of State.

A. S. LALL

*Additional Deputy Secretary**Simla, 7th June 1944*

No. F. 6(26)-R. II/44—In exercise of the powers conferred by clause (a) of sub-section (2) of section 241 of the Government of India Act, 1935, the Governor-General in Council is pleased to make the following amendment to the Civil Service Regulations, namely:—

In the said Regulations, after Article 473, the following shall be inserted, namely:—

“ 473A. (1) If a civil servant, as defined by section twelve of the Superannuation Act, 1887, is appointed by the

Governor General in Council to any office under the Crown in India, the Governor General in Council may direct that his service in that office shall qualify for the grant of a pension or gratuity as if it were service rendered in the office held by him as a civil servant immediately before his appointment to service in India, and there shall be paid to or in respect of him, out of the revenues of the Governor General in Council, and shall be charged on those revenues, in respect of the whole period of his absence from the United Kingdom in connection with his appointment to service in India, a pension or gratuity calculated in accordance with the Superannuation Acts, 1834 to 1935, and the orders, rules and regulations made thereunder, but on the basis of the salary of the office last held by him as a civil servant before his appointment to service in India

(2) No such direction as aforesaid shall be given in relation to service in any office if the service of the person in question in that office would qualify for the grant of a pension without any such direction.

(3) Any grant made under these rules is subject to reduction or suspension or withdrawal in the same way as pension or gratuity under the Superannuation Acts; any reduction of a total award of which a grant under these rules forms part being applied proportionately.

B. C. A. COOK
Joint Secretary

Simla, 15th June 1944

No. F. 25(28)-Ex. II/43—The following resolution by the Secretary of State for India is published for general information:—

“ I, Leopold Charles Maurice Stennett Amery, One of His Majesty’s Principal Secretaries of State, in exercise of the powers conferred on me by sections 247 and 250 of the Government of India Act, 1935, hereby make, with the concurrence of my Advisers, the following amendment to the Fundamental Rules, namely:—

In Rule 45A, at the end of clause IV (c) (ii), delete the full-stop, insert a comma, and add ‘or (4) who is permitted to sub-let the residence supplied to him.’

Given under my hand this 25th day of April 1944.

L. S. AMERY

*One of His Majesty’s Principal Secretaries of State**Simla, 15th June 1944*

No. F. 27(2)-R. II/44—The following amendment by the Secretary of State for India to the Indian Civil Service Family Pension Fund Rules, is published for general information:—

“ I, Leopold Charles Maurice Stennett Amery, One of His Majesty’s Principal Secretaries of State, in exercise of the powers conferred upon me by section 247(i) of the Government of India Act, 1935, hereby make, with the concurrence of my Advisers, the following amendment to the Indian Civil Service Family Pension Fund Rules:—

In Rule 9(2) of the said Rules for the words “ the subscriber may be granted a lump sum, the amount of which shall be fixed in each case by the Secretary of State, whose decision shall be final; and it shall be open to the Secretary of State before deciding upon the amount, if any, of such lump sum”, there shall be substituted “ the Secretary of State may sanction the payment of such sum or sums as he may deem fit to the subscriber on to all or any of his dependants, and his decision in relation

to any such payment shall be final; and it shall be open to him before sanctioning any such payment."

Given under my hand this 24th day of February 1944.

L. S. AMERY

One of His Majesty's Principal Secretaries of State

A. S. LALL

Addl. Deputy Secretary

Simla, 29th June 1944

No. F-46 (2)-R. II/44—In pursuance of sub-rule (1) of rule 19 of the Defence Savings Provident Fund Rules, the Governor General in Council, is pleased to direct that the following further amendment shall be made in the said Rules, namely:—

In rule 4 of the said Rules, after the words "All persons in the service of the Crown in India," the following words shall be inserted, namely:—

"or in the service of the Crown in Burma who are for the time being serving in India".

A. S. LALL

Addl. Dy. Secy. to Government of India

Simla, 13th July 1944

No. F. 8(7)-R-II/43—In exercise of the powers conferred by clause (a) of sub-section (2) of section 241 of the Government of India Act, 1935, the Governor General in Council is pleased to direct that the following further amendments shall be made in the Civil Service Regulations, namely:—

1. Article 933 shall be cancelled.

2. For Articles 934 and 935 the following shall be substituted, namely—

934. A pension stated in rupees is payable at any Indian Government treasury in or out of India, or at the option of the pensioner,

(i) at or through the Home treasury, or

(ii) elsewhere by any of the authorities mentioned in Appendix 15.

Pensions drawn from source (i) or (ii) above are converted into sterling at such rate as the Secretary of State may prescribe:

Provided that save where a pensioner resides in India (which for the purpose of this Article and Articles 934A, 934B, 934C, 934D and 935, shall be deemed to include Burma, Ceylon, Nepal and the French and Portuguese establishments in India) the minimum rate of conversion shall be 1/9 per rupee.

934A. A pensioner who has been residing in India and who proceeds to a place outside India with the object of taking up residence there shall be entitled to convert his pension at the minimum rate only from the date when he quits India.

934B. A pensioner who within six months of his retirement leaves India with the object of taking up residence elsewhere shall be entitled to convert his pension at the minimum rate from the date to which it has been paid in India or, if no payment has been made there, from the date of its commencement.

934C. A pensioner who has been allowed to convert his pension at the minimum rate and who returns to India and continues to draw his pension at or through the Home treasury or from any of the authorities mentioned in Appendix 15, shall be allowed the benefit of the minimum rate for six months from the date of such return.

934D. The pension of any pensioner who is entitled to the minimum rate and who has commuted any portion of his pension after the 4th December 1928, shall be converted at the rate of exchange prescribed by the Secretary of State and to the resulting pension shall be added, so long as he remains entitled to the minimum rate the difference between the values of the full pension (less any portion commuted before the 5th December 1928) converted at that rate and at the rate of exchange prescribed by the Secretary of State respectively.

935. The minimum rate shall apply to gratuities paid to persons residing outside India, but where the service of an officer to whom a gratuity is granted terminates in India, his gratuity shall be paid in India.

No. F. 8(7)-R-II/43—The following amendment to the Civil Service Regulations made by the Secretary of State for India is published for general information:—

Amendment

I, Leopold Charles Maurice Stennett Amery, One of His Majesty's Principal Secretaries of State, in exercise of the power conferred upon me by sections 247 and

250 of the Government of India Act, 1935, hereby make, with the concurrence of my Advisers, the following amendments in the Civil Service Regulations—

1. Article 933 shall be cancelled.

2. For Articles 934 and 935 the following shall be substituted, namely—

934. A pension stated in rupees is payable at any Indian Government treasury in or out of India, or at the option of the pensioner,

(i) at or through the Home treasury, or

(ii) elsewhere by any of the authorities mentioned in Appendix 15.

Pensions drawn from source (i) or (ii) above are converted into sterling at such rate as the Secretary of State may prescribe:

Provided that save where a pensioner resides in India (which for the purpose of this Article and Articles 934A, 934B, 934C, 934D and 935, shall be deemed to include Burma, Ceylon, Nepal and the French and Portuguese establishments in India) the minimum rate of conversion shall be 1/9 per rupee.

934A. A pensioner who has been residing in India and who proceeds to a place outside India with the object of taking up residence there, shall be entitled to convert his pension at the minimum rate only from the date when he quits India.

934B. A pensioner who within six months of his retirement leaves India with the object of taking up residence elsewhere shall be entitled to convert his pension at the minimum rate from the date to which it has been paid in India or, if no payment has been made there, from the date of its commencement.

934C. A pensioner who has been allowed to convert his pension at the minimum rate and who returns to India and continues to draw his pension at or through the Home treasury or from any of the authorities mentioned in Appendix 15, shall be allowed the benefit of the minimum rate for six months from the date of such return.

934D. The pension of any pensioner who is entitled to the minimum rate and who has commuted any portion of his pension after the 4th December 1928, shall be converted at the rate of exchange prescribed by the Secretary of State and to the resulting pension shall be added, so long as he remains entitled to the minimum rate the difference between the values of the full pension (less any portion commuted before the 5th December 1928) converted at that rate and at the rate of exchange prescribed by the Secretary of State respectively.

935. The minimum rate shall apply to gratuities paid to persons residing outside India, but where the service of an officer to whom a gratuity is granted terminates in India, his gratuity shall be paid in India.

Given under my hand this 19th day of April 1944.

L. S. AMERY

One of His Majesty's Principal Secretaries of State

A. S. LALL

Addl. Dy. Secy. to the Govt. of India

COMMERCE AND LABOUR DEPARTMENT NOTIFICATION

The 27th July 1944

No. 3062—IS-5/44-Com.—The following notification, issued by the Government of India in the Department of Commerce, is republished for general information.

By order of the Governor
C. G. NAIR

Secretary to Government

WAR RISKS INSURANCE

New Delhi, 24th June 1944

No. 16-W.R.I.(F)/44—In pursuance of sub-section (1) of section 3 of the War Risks (Inland Vessels) Insurance Ordinance, 1943 (No. XXV of 1943), the Central Government is pleased to direct that the following further amendment shall be made in the notification of the Government of India in the Department of Commerce, No. 36-W.R.I.(F)/43, dated the 3rd September 1943, namely:—

In the said notification, to the entries relating to trading corporations, the following entry shall be added, namely:—

"(18) The Arakan Flotilla Company, Limited."

S. R. ZAMAN

Joint Secy. to the Govt. of India

DEPARTMENT OF SUPPLY AND TRANSPORT
NOTIFICATIONS

The 31st July 1944

No. 13241-S.T.—The following notifications, issued by the Government of India in the Department of Industries and Civil Supplies, are republished for general information.

By order of the Governor

C. S. JHA

Secretary to Government

Bombay, 4th July 1944

No. 1/2(62)/44-C.G.(C.S.)—In exercise of the powers conferred upon me by section 11 of the Hoarding and Profiteering Prevention Ordinance, 1943 (No. XXXV of 1943), I call upon all dealers and producers in bolts, nuts and rivets to exhibit a price-list at a prominent place in the shop showing clearly the retail selling prices as fixed by the Central Government under notification No. 1/2(52)/44-C.G.(C.S.), dated the 1st July 1944, subject to the following conditions:—

(1) Prices shall be written legibly in English or the local language of the district; and

(2) the price-list will be shown to any purchaser who makes enquiry about the correct selling prices.

C. S. DESAI

Controller-General of Civil Supplies

Bombay, 22nd July 1944

No. 1/2(70)/44-C.G.(C.S.)—In exercise of the powers conferred by clause (c) of sub-section (1) of section 3 of the Hoarding and Profiteering Prevention Ordinance, 1943 (Ordinance No. XXXV of 1943), the Central Government is pleased to fix as follows the maximum retail prices which

Bombay, 22nd July 1944

No. 1/2(27)/44-C.G.(C.S.)—In exercise of the powers conferred by clause (c) of sub-section (1) of section 3 of the Hoarding and Profiteering Prevention Ordinance, 1943 (Ordinance No. XXXV of 1943), and in supersession of Government of India, Department of Industries and Civil Supplies notification No. 1/2(27)/44-C.G.(C.S.), dated the 4th April 1944, the Central Government is pleased to fix as follows the maximum wholesale and retail prices which may be charged by a dealer or producer in respect of the electric bulbs specified in the schedule below:—

MAXIMUM SELLING PRICES

Serial No.	Size	Type	All imported lamps and the locally produced, viz., Cosmos, Crompton, Mazda, Osram, Philips, Roul, Ediswan and Siemens		Bulbs of other local producers, viz., Bengal electric lamp works, Lux lamps, Radio lamp works, Mysore lamp works, Kaycee lamp works, Calcutta lamp works, Asia lamp works and Bharat lamp works	
			*Price to dealer per dozen	Retail price per piece	*Price to dealer per dozen	Retail price per piece
1	2	3	4	5	6	7
			Rs. A. P.	Rs. A. P.	Rs. A. P.	Rs. A. P.
1	5 to 10	.. Watt Vacuum..	21 9 7	2 4 0 for 5W
2	15 to 25	11 14 6	1 5 0	20 6 5	2 2 0 for 10W
3	40	12 12 0	1 7 0	19 3 2	2 0 0
4	50 to 60	20 6 5	2 2 0
5	30	.. Watt Gasfilled..	21 9 7	2 4 0 for 50 to 60 Watt.
6	40	14 4 0	1 9 0	24 0 0	2 8 0
7	60	15 5 3	1 11 0	21 9 7	2 4 0
8	75	19 0 6	2 2 0	24 0 0	2 8 0
9	100	21 9 0	2 6 0	28 12 10	3 0 0
10	150	38 3 3	4 4 0	38 6 5	4 0 0
11	200	57 10 6	6 7 0	60 0 9	6 4 0
12	300	79 10 3	8 14 0	26 6 5	9 0 0
					129 0 0	12 8 0

* F. O. R. any railway station

Note—(i) The maximum retail prices which a dealer or producer may charge in the hill stations specified in the schedule 2 annexed to the Department of Industries and Civil Supplies notification, No. F. 22(101)-AP/44 of 10th June 1944 may exceed the prices of bulbs specified above, wholesale and retail by five per cent.

(ii) The above prices apply only to general lighting service type lamps of the standard voltage ranging from 110 to 120 volts and 220 to 250 volts having clear or inside frosted (pearl) glass bulbs but are not applicable to coloured lamp of non-standard voltages, special finish or those which have to be manufactured specially to meet the purchaser's requirements.

C. C. DESAI

Joint Secy. to the Govt. of India

may be charged by a dealer in respect of the following European types of vegetable seeds acclimatised in India:—

Serial No.	Article	Per lb.			Per ounce		
		Rs.	A.	P.	Rs.	A.	P.
1	Cabbage ..	50	0	0	3	8	0
2	Brussels Sprout ..	75	0	0	4	12	0
3	Beet ..	24	0	0	2	0	0
4	Carrots ..	18	0	0	1	8	0
5	Knol Kohl ..	24	0	0	2	0	0
6	Turnips—Golden ball	20	0	0	1	8	0
7	Turnips—others ..	15	0	0	1	4	0
8	Radish—red globe ..	15	0	0	1	4	0
9	Radish—others ..	5	0	0	0	6	0
10	Lettuce ..	25	0	0	2	0	0
11	French Beans ..	1	14	0	0	2	6
12	Peas (Marrowfat) ..	3	12	0	0	5	0
13	Peas others ..	1	14	0	0	2	6
14	Tomatoes—Large and medium sizes like Ponderosa and alliance.	45	0	0	3	8	0
15	Tomatoes—others ..	15	0	0	1	4	0
16	Celery ..	20	0	0	1	8	0
17	Leek ..	25	0	0	1	12	0
18	Broad Beans ..	1	14	0	0	2	6

NOTE—Prices in column 3 are applicable when retail sales are made for half a pound or more. For retail sales of less than half a pound, prices in column 4 are applicable.

The 31st July 1944

No. 13242-S.T.—The following notification, issued by the Government of India, in the Department of Industries and Civil Supplies, is republished for general information.

By order of the Governor
C. S. JHA

Secretary to Government

New Delhi, 5th June 1944

No. 3-TA/44—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to direct that the following amendment shall be made in the Cotton Cloth and Yarn (Transport) Control Order, 1944, namely:—

After clause 2 of the said order, the following clause shall be inserted:—

“2A. No person shall transport, or cause to be transported, by road or sea any cloth or yarn from any place in British India to any place within the Janjira or Cambay State or within any State included in the Western India States Agency, except under and in accordance with a special permit granted by the Textile Commissioner, or in the case of despatches from the district of Ahmedabad, by the Collector of that district.”

H. M. PATEL

Joint Secy. to the Govt. of India

The 31st July 1944

No. 13244-S.T.—The following notification, issued by the Government of India in the Department of Industries and Civil Supplies, is republished for general information.

By order of the Governor
C. S. JHA

Secretary to Government

New Delhi, 15th July 1944

No. F. 96(57) AP/44—In exercise of the powers conferred by sub-rule (2) of Rule 81 of the Defence of India Rules, the Central Government is pleased to make the following Order, namely:—

1. (1) This Order may be called the Consumer Goods (Control of Distribution) Order, 1944.

(2) It extends to the whole of British India.

(3) It shall come into force at once.

2. In this Order, unless there is anything repugnant in the subject or context—

(a) “Controller-General” means the Controller-General of Civil Supplies appointed by the Central Government, and includes an Additional or Deputy Controller-General of Civil Supplies so appointed and any other officer authorised by the Central Government to exercise all or any of the powers of the Controller-General under this Order;

(b) “dealer” means a person carrying on the business of selling any scheduled article whether wholesale or retail, and whether in conjunction with any other business or not;

(c) “importer” means a person importing into India whether under an import licence granted by the Central Government or otherwise, any scheduled article from outside India;

(d) “producer” means a person engaged in the manufacture or production of any scheduled article;

(e) “scheduled article” means any such article as is mentioned in the Schedule annexed to this Order.

3. (1) The Controller-General may by notification in the official Gazette specify in respect of any scheduled article the dealers who shall be approved dealers in that article for the purpose of this Order; and thereupon, no importer or producer of that article, shall except with the written permission of the Controller-General, sell or otherwise dispose of it to any person who is not an approved dealer in that article.

(2) The Controller-General may from time to time by notification in the official Gazette add any name to, or remove any name from, the list of approved dealers in any scheduled article notified by him under sub-clause (1).

4. (1) The Controller-General may by notification in the official Gazette fix the prices at which scheduled articles may be sold by importers, producers or dealers; and different prices may be fixed for different localities, and different classes of importers, producers and dealers.

(2) No importer, producer or dealer shall sell any scheduled article at a price exceeding the price fixed in that behalf by notification under sub-clause (1).

5. The Controller-General may by order in writing require any importer or producer to sell to such approved dealer or dealers such quantities of scheduled articles as may be specified in the Order, and may issue such incidental or supplementary instructions in regard to the

sale as he thinks fit; and the importer or producer shall comply with the order and instructions.

6. (1) Every importer of scheduled articles shall, as soon as he receives intimation of despatch of the consignment from any place outside India, furnish to the Controller-General the following information in respect of the consignment:—

(i) Description and quantity of scheduled articles included in the consignment.

(ii) Expected date and place of arrival of consignment in India.

(iii) How he proposes to dispose of the scheduled articles on arrival, giving relevant particulars.

(2) Every importer of scheduled articles shall, within two weeks of the arrival of the consignment in India, furnish to the Controller-General the following information in respect of the consignment:—

(i) Description and quantity of scheduled articles included in the consignment.

(ii) Landed cost of each item of the scheduled articles showing c.i.f. value, customs duty and other incidental charges, if any, separately.

7. No importer shall sell or otherwise dispose of any scheduled articles imported by him after the commencement of this Order except in accordance with such written instructions as may be given to him by the Controller-General in that behalf: Provided that if no such instructions are given within 21 days from the date on which the articles are cleared from the customs house, the importer may, subject to the other provisions of this Order, dispose of the articles.

8. Every producer of a scheduled article shall furnish to the Controller-General so as to reach him by the 15th day of each calendar month the following information:—

(i) Description and actual or estimated quantity of scheduled articles produced in the preceding calendar month.

(ii) The actual or estimated cost of production of the scheduled articles.

(iii) How he proposes to dispose of the scheduled articles giving full details.

9. The Controller-General may, with a view to securing compliance with this Order—

(a) require any person to give such information in his possession with respect to any business carried on by that or any other person as he may demand;

(b) inspect or cause to be inspected any books or other documents belonging to or under the control of any person;

(c) enter and search, or authorise any person to enter, authorized by the Central Government to exercise all or person to seize, any scheduled articles in respect of which he has reason to believe that a contravention of this Order has been committed.

10. A court trying any contravention of this Order may, without prejudice to any other sentence which it may pass, direct that any scheduled article in respect of which it is satisfied that this Order has been contravened shall be forfeited to His Majesty.

Schedule

[See clause 2(e)]

1. Wines, spirits and liquors
2. Lead pencils
3. Slate pencils
4. Toilet requisites
5. Boot and metal polishes
6. Steel pens
7. Fountain pens and parts of fountain pens
8. Silk yarn and thread
9. Artificial silk yarn and thread
10. Pure and artificial silk fabrics
11. Hand knitting wool
12. Woollen fabrics
13. Umbrellas and parts of umbrellas
14. Enamelled ironware
15. Kerosene oil lamps
16. Incandescent mantles
17. Zip fasteners
18. Razors and razor blades
19. Cutlery
20. Typewriters and parts of typewriters
21. Typewriter ribbons
22. Wireless receiving sets and parts of wireless receiving sets and wireless bulbs.
23. Cycles, cycle spare parts and accessories
23. Cycles, cycle spare parts and accessories

25. Clocks, timepieces and watches and parts thereof
26. Cartridges
27. Crockery
28. Spectacle frames
29. Sanitary fittings
30. Sports goods
31. Grindery

J. D. KAPADIA
Deputy Secy. to the Govt. of India
The 31st July 1944

No. 13245-S.T.—The following notification issued by the Government of India, Department of Industries and Civil Supplies, is hereby republished for general information.

By order of the Governor
C. S. JHA
Secretary to Government

New Delhi, 1st July 1944

No. 300-P. (1)/44—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to direct that the following amendment shall be made in the Paper Control (Economy) Order, 1944, namely:—

In Schedule I appended to the said Order, for the entry "Two months" in column 3, the entries "One month" and "Two months" shall be substituted against items "6. Monthly" and "7. Bi-monthly" respectively.

H. M. PATEL
Joint Secy. to the Govt. of India

The 2nd August 1944

No. 13387-S.T.—The following notifications issued by the Government of India, Department of Industries and Civil Supplies are republished for general information.

By order of the Governor
C. S. JHA
Secretary to Government

Bombay, 15th May 1944

No. T.C.(6)2/44—In exercise of the powers conferred on me by sub-clause (c) of clause 10 of the Cotton Cloth and Yarn (Control) Order, 1943, I hereby direct that the following further amendments shall be made to the Notification of the Textile Commissioner No. No. T.C.(6)1/44, dated the 19th February 1944, namely:—

In the said Notification,—

(i) The existing sub-clause (g) of clause 2 shall be renumbered as sub-clause (h) and in the said clause the following new sub-clause shall be inserted as sub-clause (g), namely:—

(g) Cotton Lint, gauze and bandages intended and ready for use for medical and surgical purposes need not be marked in the manner prescribed in sub-clause (a) of this clause provided that the markings prescribed by this clause are made on the paper in which they are wrapped and the month and year of packing are stamped thereon in legible figures and letters less than 1/2" in height.

(ii) For the sub-clause (g) so renumbered as sub-clause (h) the following shall be substituted, namely:—

(h) Cloth woven by a manufacturer not manufacturing any yarn and who had in his possession or under his control 25 powerlooms or more on the 1st of January 1944 or thereafter shall be marked as prescribed in sub-clause

(a) to (e) above with a 'Texmark' containing a number allotted by me which will be prefixed by the letter 'L'.

(iii) The following shall be substituted for the existing clause 4, namely:—

'4. The mark described in clause 2(a) with a diameter not less than 8" with letters not less than 1" in height and figures not less than 1½" in height and the month and year of packing in letters and figures not less than 1½" in height shall be stamped or impressed on the outside of every bale or other package of cotton yarn and/or cotton cloth.'

(iv) The following shall be added as clause 8, namely:—

'8. Nothing contained in clauses 2 and 3 above shall apply in respect of cloth other than Standard Cloth, or yarn purchased under a direct contract by the Government of India provided that such cloth or yarn is marked on the outside of the bales in the manner prescribed in clauses 4 to 6 above, but with the letter 'G' under the month of packing.

Bombay, 19th May 1944

No. T.C. (3)4a/44—In exercise of the powers conferred on me by class 21 of the Cotton Cloth and Yarn (Control) Order, 1943, and with the sanction of the Central Government, I hereby direct that the following amendment shall be made in the Textile Commissioner's Notification No. T.C.(3)4/44, dated the 5th February 1944, namely:—

In the said notification, for the word and figures "clause 19" the words, brackets, letters and figures "sub-clauses (a), (b) and (c) of clause 19" shall be substituted.

Bombay, 19th May 1944

No. T.C. (1)5a/44—In exercise of the powers conferred on me by clause 21 of the Cotton Cloth and Yarn (Control) Order, 1943, and with the sanction of the Central Government, I hereby direct that the following amendment shall be made in the Textile Commissioner's Notification No. T. C. (1)5/44, dated the 5th February 1944, namely:—

In the said notification, for the word and figures "clause 19" the words, brackets, letters and figures "sub-clauses (a), (b) and (c) of clause 19" shall be substituted.

Bombay, 19th May 1944

No. T. C. (1)6a/44—In exercise of the powers conferred on me by clause 21 of the Cotton Cloth and Yarn (Control) Order, 1943, and with the sanction of the Central Government, I hereby direct that the following amendment shall be made in the Textile Commissioner's Notification No. T.C. (1)6/44, dated the 25th March 1944, namely:—

In the said notification, for the word and figures "clause 19" the words, brackets, letters and figures "sub-clauses (a), (b) and (c) of clause 19" shall be substituted.

Bombay, 19th May 1944

No. T.C. (3)8/44—In exercise of the powers conferred on me by clause 21 of the Cotton Cloth and Yarn (Control) Order, 1943, and with the sanction of the Central Government, I hereby direct that the following further amendments shall be made in the Textile Commissioner's Notification No. 34-Tex.A.(15) 3/43, dated the 30th December 1943, namely:—

In the said Notification,—

(i) for the word and figures "clause 19" the words, brackets, letters and figures "sub-clauses (a), (b) and (c) of clause 19" shall be substituted;

(ii) in item (iii), for the words and brackets "Deputy Director of Civil Supplies, Chief Supervisors and Supervisors working under the Deputy Director of Civil Supplies, the Assistant Director of Civil Supplies (Licences)", the words and brackets "Assistant Textile Controllers, Textile Officers, Senior Supervisor and Supervisors working under the Provincial Textile Controller, the Assistant Director of Civil Supplies (Licences), Senior Inspector (Textile)" shall be substituted.

Bombay, 24th May 1944

No. T.C. (7)2/44—In exercise of the powers conferred upon me by clause 21 of the Cotton Cloth and Yarn (Control) Order, 1943, and with the sanction of the Central Government, I, M. K. Velloidi, I.C.S., Textile Commissioner, hereby authorise the Provincial Textile Controller, Bombay, to discharge on my behalf the function of specifying the person or persons to whom cloth or yarn may be sold or delivered by any manufacturer or dealer in the Province of Bombay to whom a direction has been or may hereafter be given by the Textile Commissioner under sub-clause (e) of clause 19 of the said Order.

Bombay, 24th May 1944

No. T.C. (7)3/44—In exercise of the powers conferred upon me by clause 21 of the Cotton Cloth and Yarn (Control) Order, 1943, and with the sanction of the Central Government, I, M. K. Velloidi, I.C.S., Textile Commissioner, hereby authorise the Provincial Textile Controller, Bombay, to discharge on my behalf within the Province of Bombay, the function of issuing directions to any dealer, under sub-clauses (d) and (e) of clause 19 of the said Order.

Bombay, 30th May 1944

No. T.C. (2)21/44—In exercise of the powers conferred on me by clause 19 of the Cotton Cloth and Yarn (Control) Order, 1943, I, M. K. Velloidi, I.C.S., Textile Commissioner hereby direct that the following further amendment shall be made to the Notification No. 34-Tex A(15)-2/43, dated the 31st December 1943, namely:—

In the said Notification the following shall be added as proviso to paragraph 3 namely:—

"Provided that where a sales tax, octroi, or other local tax or cess is paid at the place where cloth or yarn is finally sold to a consumer, the seller may add to the maximum price herein prescribed, the actual amount of such tax or cess paid in respect of such cloth or yarn, rounded off to the nearest pie. Such addition must be shown separately on the seller's cash bill."

M. K. VELLOIDI
Textile Commissioner

LAW DEPARTMENT NOTIFICATION

The 1st August 1944

No. 3108-L.—The following resolution issued by the Government of India in the Department of Commerce is republished for general information.

By order of the Governor

C. G. NAIR

Secretary to Government

RESOLUTION

TARIFFS

New Delhi, 24th June 1944

No. 458-T(1)/44—With a view to affording a certain measure of relief to the Indian glass industry, the Government of India by their Resolution in the Commerce Department No. 458-T(14), dated the 22nd June 1935, granted a rebate of the import duty on soda ash used in the indigenous glass industry. This concession was sanctioned for a period of three years in the first instance and was made in the expectation that soda ash would be produced in India on a commercial scale before the expiry of the prescribed period. This expectation was not however realised and the concession granted in 1935 was extended from time to time. It is now due to expire on the 22nd June 1944 in accordance with the terms of the Commerce Department Resolution No. 458-T(1)43, dated the 22nd June 1943.

2. The production of soda ash in India is still very inadequate as only one plant is actually operating at present, while other leading concerns have yet to reach the stage of production. In the circumstances, the Government of India have decided to continue the concession for a further period of two years. The arrangements announced in paragraph 5 of the Resolution, dated the 22nd June 1935 as modified in relation to imports from the United Kingdom, by paragraph 3 of the Resolution No. 458-T(1)/41, dated the 6th June 1942 are accordingly being continued for a period of two years. If at any time during this period the Government of India are satisfied that soda ash in commercial quantities is being produced in India the question will be further reviewed.

ORDER—Ordered that a copy of this Resolution be communicated to all Provincial Governments, *

Ordered also that the Resolution be published in the *Gazette of India* for general information.

R. K. NEHRU
Officer on Special Duty